

SCHEDULE
FORM I (See rule 8)

From

Name

Occupation

Address.....

To

The Director

..... Insurance Co. Ltd.

Dear Sir,

In connection with my request for the transfer of Shares No..... of your company to my name, I hereby solemnly declare that out of the above shares, I propose—

(1) to hold Shares Nos. for my own benefit

(2) to hold

(i) (a) Shares Nos as a nominee.

(b) jointly with (Name and Address)..... for the benefit of

(Name).....

(Occupation)

(Address)

(ii) (a) Shares Nos as a nominee.

(b) jointly with (Name and Address) for the benefit of

(Name)

(Occupation)

(Address)

(iii) (a) Shares Nos as a nominee.

(b) jointly with (Name and Address)..... for the benefit of

(Name).....

(Occupation)—.

(Address)—.

(iv) (a) Shares Nos as a nominee.

(b) jointly with (Name and Address)..... for the benefit of

(Name)

(Occupation)

(Address)

Made at A.M./P.M. . on day the at

Signature

In the presence of (Witness)

.....

Signature

.....

Name and Address

Notes.— 1. If the beneficial interest of any person is limited in extent in any way, the extent or beneficial interest should be clearly stated.

2. Strike off these words in cases where the nominee does not hold the shares jointly with any other person or persons.

3. Each beneficial ownership is to be stated separately.

FORM II
(See rule 9)

From

(Name) (Occupation)
..... (Address)
.....

To

The Directors,
..... Insurance Co. Ltd

Dear Sir,

In connection with shares No.....of your company standing in your share register in the name of (name) (occupation)(address), I hereby solemnly declare that out of the above shares:—

(i) I am the sole beneficial owner of shares No.and I acquired the beneficial interest on theday of ..

(ii)in respect of shares No..... I and (name) (occupation)..... (address) and (name) (occupation) (address).....

..... are joint beneficial owners, my interest in these shares being limited to and was acquired on the day of

.....

Made on day the at in presence of (witness)

.....

Signature

.....

Name and Address

.....

Signature

I of in whose name the shares No. of your company stand in your share register, hereby, recognise in full the interest claimed in respect of the said shares and in token thereof have countersigned the above declaration.

Signed on the..... day of the.....

.....

Signature. In the

presence of Witness

.....

Signature.

..... Name and Address

FORM III

(See rule 15)

WARRANT OF AUTHORISATION UNDER SECTION 34H OF
INSURANCE ACT, 1938 AND RULE 15 OF THE INSURANCE RULES, 2026

Shri.....

(Name and Designation of the Officer)

Whereas information has been laid before me and on the consideration thereof, I have reason to believe that

a requisition under sub-section (2) of section 33 of the Insurance Act, 1938 by.....
to _____ (name of the person) was served on(date) to produce or cause to be
produced the books, accounts and other documents specified in the requisition and it has omitted or failed
to produce or cause to be produced such books, accounts or other documents as required by such
requisition.

a requisition under sub-section (2) of section 33 of the Insurance Act, 1938
by.....to..... (name of the person) was served on.....(date) to
produce or cause to be produced the books, accounts and other documents specified in the requisition and
it will not produce or cause to be produced such books, accounts or other documents as required by such
requisition.

a contravention of the provisions of section of this Act has been committed or is likely to
be committed by (Name of insurer).

Claim No under Policy Noin the class ofinsurance business which is
due to be settled by (Name of insurer) has been or is likely to be settled at a figure higher than a
reasonable amount.

Claim No. under Policy No.....in the class of..... insurance business which
due to be settled by (Name of insurer) has been or is likely to be rejected or settled at
a figure lower than a reasonable amount.

An illegal rebate or commission has been paid or is likely to be paid by in
respect of (Name of insurer.)

The books, accounts, receipts, vouchers, survey reports or other documents specified in the attached
list belonging to..... (Name of the insurer) are likely to be tampered with, falsified or manufactured.

And whereas I have reason to suspect that such books, accounts or other documents as are necessary for the purposes of investigation of matters aforesaid, have been kept and are to be found at (specify particulars of the building or place).

This is to authorize and require you (name of authorized officer)— (a) to enter and search the said premises;

- (b) to place identification marks on such books, accounts and documents as may be found in the course of the search and as you may consider relevant to or useful for the purposes of or the investigation of matters aforesaid and to make a list thereof together with particulars of the identification marks;
- (c) to examine such books, accounts and make, or cause to be made, copies or extracts from such books of accounts and documents;
- (d) to seize any such books, accounts or documents, found as a result of such search and take possession thereof;
- (e) to convey such books, accounts and documents to (Office)
- (f) to exercise all the powers and perform all other functions under section 34H of the Insurance Act, 1938, and the rules relating thereto.

You may requisition the services of any policy officer or any officer of the Central Government, or of both to assist you for all or any of the purposes specified in sub-section (1) of section 34H of the Insurance Act, 1938.

.....

Authority